



भारत सरकार/Government of India
गृह मंत्रालय/Ministry of Home Affairs
आंतरिक सुरक्षा-2 विभाग/ Internal Security-II Division
विधिक एकक/ Legal Cell

No.25012/40/2017-LC

By Speed Post
Dated, the 08th Aug, 2017

To,

The Registrar General / Assistant Registrar
All the High Court of India
(As per list attached)

Subject:- Order dated 05th May, 2017 by the Hon'ble High Court of Judicature, Bombay in Civil Application No.56 of 2017 in Family Court Appeal No.127 of 2009 titled as "Nimesh Harkishandas Topiwala Vs. Deepa Dalpatram Topiwala & Ors." – regarding

Sir/ Madam,

Vide captioned order, the Hon'ble High Court of Judicature, Bombay has ordered Union of India to nominate Nodal Officers in the Ministry of Home Affairs and the Ministry of Law and Justice for ascertaining the progress made in service of notices/ processes/ summonses/ orders sent by various Courts in India.

2. In this regard, it is to clear that as a 'Central Authority', the Ministry of Home Affairs has set out the procedure for service of judicial documents abroad in shape of the comprehensive guidelines vide letter No.25016/17/2007-Legal Cell dated 11th Feb, 2009, available at MHA's website i.e. http://mha.nic.in/sites/upload_files/mha/files/pdf/Guid_service_pro250309.pdf and CBI's website i.e. http://cbi.gov.in/interpol/mha_circ_service_process.pdf.

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